349 Committee on PMBR CHAITRA 5, 1915 (SAKA) Private Members' Bills 350 eration of the Bill.

"That this House do agree with the The question is: Eighteenth Report of the Committee on

"Clauses 2 to 19 stand part of the Bill."

The motion was adopted.

Clauses 2 to 19 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formal and the

Long title stand part of the Bill"

The motions was adopted.

Clause 1, the Enacting Formula and Long

Title were added to the Bill.

SHRI K.V. THANGKABALU: I move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question

"That the Bill be passed."

The motion was adopted.

15.49 hrs

is:

BILLS AND RESOLUTIONS

COMMITTEE ON PRIVATE MEMBERS'

Eighteenth Report

[English]

1993."

SHRI P.P. KALIAPERUMAL (Cuddalore): I beg to move:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House onthe 24th March.

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th march, 1993."

The motion was adopted.

15.50 hrs

10.00 1113

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 30, etc.)

By Shri Yashwantrao Patil

[English]

SHRI YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY SPEAKER: The gues-

tion is:

"That leave be granted to introduce a Bill further to amend the Representation of the people Act, 1951."

The motion was adopted.

SHRI YASHWANTRAO PATIL: Sir. I

15.50 1/2 hrs

introduce the Bill.

15.50 1/2 11/5

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 371)

(Amendment of Anticle 371)

by Shri Yarhwnatahreao Pane

English

SHRI YASHWNATRAC PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Published in the Gagette of India, Extraordinary, Part-II Section -2, dated 26.3.1993.

351 Private Members' Bills MARCH 26, 1993 Private Members' Bills 352 MR. DEPUTY SPEAKER: The quesion tion is:

India" The motion was adopted.

"That leave be granted to introduce a Bill further to amend the Constitution of

SHRI YASHWANTRAO PATIL: Sir, I

introduce the Bill.

SHRI

15.51, hrs

CATTLE INSURANCE SCHEME BILL*

by Shri Yashwantrao Patil [English]

ance in the country and for matters connected therewith.

(Ahmednagar): Sir, I beg to move for leave

to introduce a Bill to provide for cattle insur-

MR. DEPUTY SPEAKER: The guestion is:

> duce a Bill to provide for cattle insurance in the country and for matters connected therewith".

"That leave be granted to intro-

YASHWANTRAO PATIL

The motion was adopted.

SHRI YASHWANTRAO PATIL: Sir. I introduce the Bill.

15.51 1/2 hrs.

FARMERS' CREDIT SCHEME BILL*

by Shri Yashwantrao Patil [English]

YASHWANTRAO PATIL (Ahmednagar): Sir, I beg to move for leave to introduce a Bill to provide for credit facilities to farmers through banks.

MR. DEPUTY SPEAKER: The ques-

*Published in the Gazette of India, extraordinary, Part-II, section 2, dated 26.3.1993.

"That leave be granted to introduce a Bill to provide for credit facilities to farmers through banks.

The motion was adopted.

SHRI YASHWANTARAO PATIL: Sir, I introduce the Bill.

15.52 hrs

DEPOSITE INSURANCE AND CREDIT **GUARANTEE** CORPORATION (AMENDMENT) BILL* (Amendment of Section 16)

by Shri Ram Naik:

[English]

I beg to move for leave to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

MR. DEPUTY SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the

SHRI RAM NAIK (Bombay North): Sir,

Deposit Insurance and Credit Guarantee Corporation Act, 1961".

The Motion was adopted SHRI RAM NAIK: Sir, I introduce the Bill.

15.52 1/2 hrs SCHEDULED CASTES AND SCHDULED TRIBES (RESERVATION OF VACANCIES IN POSTS AND SERVICES) BILL* BY SHRI RAM VILAS PASWAN [Translation] SHRI RAM VILAS PASWAN (Rosera):

Sir, I beg to move for leave to introduce a Bill to provide for reservation of vacancies for the Members of Scheduled Castes and Scheduled Tribes in post and Services under the control of the Govewnment of India or of a state and in all statutory authorities and autonomous bodies receiving moniers from the Government of India or of a state